

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 2036
TO BE ANSWERED ON 12.12.2024**

RIGHTS OF GIG WORKERS

2036. SHRI MANOJ KUMAR JHA:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether the Social Security Code 2020 for gig workers has been implemented yet, if not, the reasons thereof;**
- (b) whether Government has taken additional steps to safeguard the rights of gig workers, if so, the details thereof;**
- (c) the details of the number of workers skilled and thereafter provided employment through the e-Shram portal; and**
- (d) the steps taken by Government, if any, to conduct any study to measure year-on-year performance of the workers skilled through e-Shram portal, if so, the details thereof?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (d): Gig workers and platform workers have been defined for the first time in the Code on Social Security, 2020, which has been enacted by the Parliament.

The Code provides for framing of suitable social security measures for gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc. The Code also provides for setting up a Social Security Fund to finance the welfare scheme.

A Committee comprising representatives from stakeholders has been constituted to suggest inter alia framework for providing social security and welfare benefits to gig and platform workers.

An advisory has also been issued by the Ministry of Labour and Employment to platform aggregators to register themselves and platform workers engaged with them on the e-Shram portal. This will facilitate the platform workers to get easy access to the social security benefits.

The Ministry of Labour & Employment had launched e-Shram portal on 26.08.2021 for creation of a Comprehensive National Databases of Unorganised Workers including platform workers, migrant workers, agriculture workers etc. The e-Shram portal is meant to register and support the unorganised workers by providing them a Universal Account Number (UAN) on a self-declaration basis.

The e-Shram portal has been integrated with National Career Services (NCS) and Skill India Digital (SID) portal for providing job opportunities & skilling opportunities to workers. The portal is also integrated with myScheme portal which is a National Platform that aims to offer one-stop search and discovery of the Government schemes.

e-Shram is not mandated to evaluate performance of beneficiaries registered on e-Shram portal.
